

Director of Central Bureau of Investigation as Secretary.

(c) The final report of the Committee is awaited.

(d) Does not arise.

**Strike in 'Hindustan Times',
New Delhi**

**2101. Shri N. E. Laskar:
Shri Bhagwat Jha Azad:
Shri Subodh Hansda:
Shri P. C. Borooah:
Shri S. C. Samanta:
Dr. M. M. Das:
Shri M. L. Dwivedi:**

Will the Minister of **Labour, Employment and Rehabilitation** be pleased to state:

(a) whether it is a fact that the employees of the 'Hindustan Times', New Delhi went on a token strike for non-payment of bonus by the employers;

(b) whether it is a fact that this Newspaper was not issued to the readers for several days as a result thereof;

(c) whether Government had intervened in the matter to bring both the parties to mutual understanding; and

(d) if not, the reasons therefor?

The Deputy Minister in the Ministry of Labour, Employment and Rehabilitation (Shri Shah Nawaz Khan):

(a) No.

(b) The Hindustan Times was not issued from 11th September to 15th September, 1966 as a result of the lay-off of workers by the management consequent on the alleged go-slow stoppage of work by the employees for short durations, etc.

(c) As a result of the intervention of the Labour Commissioner, Delhi Administration, lay-off was withdrawn on 15th September 1966 and the workers resumed work on the night of the same day.

(d) Does not arise.

Increase in Price of Naphtha

2102. Dr. L. M. Singhvi: Will the Minister of **Petroleum and Chemicals** be pleased to state:

(a) whether the increase in price of naphtha is likely to raise the cost of production of fertilisers in our country; and

(b) whether this matter has been taken up with the International Finance Corporation and if so, the result thereof?

The Minister of Petroleum and Chemicals (Shri Alagesan): (a) The Government of India have taken a decision that no increase in the refinery price of naphtha would be allowed on account of devaluation and the price would continue to be determined on the pre-devaluation basis.

(b) Does not arise.

Wages of Scavengers

2103. Shri Shree Narayan Das: Will the Minister of **Labour, Employment and Rehabilitation** be pleased to state:

(a) whether any study team has been set up to inquire into the service conditions and wages of the sweepers working all over the country;

(b) if so, the functions and scope of the study team; and

(c) whether any time-limit has been set for the submission of its report?

The Deputy Minister in the Ministry of Labour, Employment and Rehabilitation (Shri Shah Nawaz Khan):

(a) Not yet.

(b) and (c). The whole matter is under consideration.

Wage Board for Film Industry

**2105. Shri Vasudevan Nair:
Shri Warior:**

Will the Minister of **Labour, Employment and Rehabilitation** be pleased

ed to refer to the reply given to Starred Question No. 640 on the 24th August, 1966 and state:

(a) whether the report of the Study Group for setting up of a Wage Board for the Film Industry has since been considered by Government; and

(b) if so, the decision taken thereon?

The Deputy Minister in the Ministry of Labour, Employment and Rehabilitation (Shri Shah Nawaz Khan):

(a) Yes, Sir.

(b) It is proposed to set up a Wage Board for the film industry in pursuance of the recommendations made by the Study Group.

Petro-Chemical Complexes

2106. Dr. Ranen Sen: Will the Minister of Petroleum and Chemicals be pleased to state:

(a) whether any agreement has been arrived at with any foreign firm for establishing any Petro-chemical Complex; and

(b) if so, the details thereof?

The Minister of Petroleum and Chemicals (Shri Alagesan): (a) No.

(b) Does not arise.

Grievances Body in the Universities

2107. Shri D. C. Sharma:
Shri Harish Chandra Mathur:

Will the Minister of Education be pleased to state:

(a) whether the desirability of having a Grievances Body in the Universities throughout the country on the pattern of Rajasthan, Jodhpur and Udaipur Universities to tackle student rebelliousness has been considered; and

(b) if so, the results thereof?

The Minister of Information and Broadcasting (Shri Raj Bahadur) (a) and (b). The Conference of Vice-Chancellors and educationists held in October, 1966 considered the question of setting up of Advisory Councils of teachers' and students' representatives on the lines recommended by the Education Commission. The Conference recommended that immediate action should be taken to set up a suitable machinery for discussing periodically and regularly with the students their needs so that remedial action, wherever possible, is taken expeditiously. This recommendation has been communicated to all the universities.

Coal Mines Provident Fund Scheme

2108. Shri P. R. Chakraverti:
Shri B. K. Das:

Will the Minister of Labour, Employment and Rehabilitation be pleased to state:

(a) the number of Coal mines and ancillary organisations covered under the Coal Mines Provident Fund Scheme and the total number of subscribers during 1965-66;

(b) the total sum outstanding in the books of the office against the defaulting employers; and

(c) the steps taken to recover the same and the nature of penalties imposed on the defaulters?

The Deputy Minister in the Ministry of Labour, Employment and Rehabilitation (Shri Shah Nawaz Khan):

(a) (i) Coal mines and ancillary organisations covered upto August, 1966—1,287.

(ii) subscribers during 1965-66—4,38,565.

(b) Rs. 2,98,78,880 as on 31-3-1966.

(c) (i) Certificate cases for the realisation of a sum of Rs. 1.49 crores were pending in courts on 31-3-1966 while on the same date, other action by way of issue of reminders and